GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5558
ANSWERED ON:10.05.2012
AUTONOMY TO SERIOUS FRAUD INVESTIGATION OFFICE
Chavan Shri Harischandra Deoram

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government is contemplating to confer more powers/provide autonomy to Serious Fraud Investigation Office for strengthening the corporate governance; and
- (b) if so, the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b) Yes, Madam. The Companies Bill 2011,introduced in the Parliament on 14.11.2011 and referred to the Parliamentary Standing Committee on Finance, provides for amongst others that investigation report of SFIO be treated as a report filed by a Police Officer, power to issue letter of requests (letter Rogatory) in cases involving companies having business/ interest outside the country and definition of the term 'fraud' alongwith its punishment.